

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 1609/99

NEW DELHI, THIS THE 20TH DAY OF JULY, 1999

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE MR. R. K. AHOJA, MEMBER (A)

In the matter of:

Sh. P.C. Kureel
S/o Sh. Mahabir
Chief Draftsman (C), Route Relay
Interlocking Drawing Officer Signal
and Telephonic Exchange Business
DRM Office, New Delhi.
(By Advocate: Sh. S.C. Saxena)

.... Applicant

Vs.

1. General Manager (P)
through
Secretary, Govt. of India
Northern Railway
Baroda House,
New Delhi.

2. C.S.T.E. (C)
Baroda House
New Delhi.

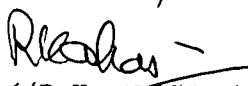
.... Respondents

ORDER (ORAL)

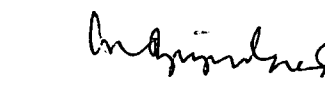
BY REDDY. J.

Heard counsel for the applicant on admission.

2. The grievance of the applicant is that his juniors in the grade of Draftsman have been promoted in 1993 and 1996 superseding the claims of the applicant who is their senior, as per the earlier select list. The cause of action, therefore, arose in 1993 and 1996. It is true that the applicant has been making repeated representations since then but in view of the provisions of the Section 21 of the Administrative Tribunal Act 1985, repeated representations would not revive the cause of action or would not prolong the period of the limitation. As the adverse orders were passed in 1993 and 1996, the limitation starts in 1993 and 1996. The OA is clearly barred by limitation. The OA is, therefore, not maintainable. The OA is accordingly dismissed at the admission stage itself.


(R. K. AHOJA)
Member (A)

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(V. RAJAGOPALA REDDY)
Vice Chairman (J)